

22.4.04

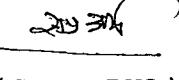
App: Shri R.K. Upadhyaya.

Heard. It is alleged that the respondent has not passed the orders as directed by order dated 23.10.03 in O.A. No. 559/96 till today.

C.C.P. has been moved alleging wilful disobedience. On going through the order we find that the respondent was directed to take a decision with regard to put off duty period and also with regard to pay and allowance admissible to him for the period. No specific time limit was given. Six months has not expired.

C.C.P. is disposed of by directing the respondent to take a decision whether the put off duty period of the applicant would be treated as on duty or not ^{or} ~~as~~ also with regard to pay and allowances, within a period of two months from today.


(M.L.SAHNI)


(S.P.ARYA)

J.M.

A.M.

s.a.